SHRI T. T. KRISHNAMACHARI: Not to my knowledge, Sir.

SHRI A. D. MANI: Am I to understand that even though the Finance Minister is not a member of the Northern Zonal Council, the Home Ministry does not keep him informed about the proceedings of the Zonal Council? A decision was taken on the question of the merger of Sales Tax with Central Excise and I am surprised that the Minister should say that he is not aware when such a suggestion has been accepted by the Zonal Council. Is there any kind of co-ordination between the Finance Ministry and the Home Ministry in regard to the proceedings of Zonal Council meetings concerning economic and financial matters?

SHRI T. T. KRISHNAMACHARI: Well, there is no real organisation. Presumably, the Home Ministry will let us know if they think the discussion is sufficiently important to draw the attention of the Finance Ministry.

SHRI C. D. PANDE: May I know during that conference of the Finance Ministers of the States what were the reasons they advanced for not accepting the scheme? Was it loss of revenue that they were afraid of or was it loss of authority that they were apprehending?

SHRI T T. KRISHNAMACHARI: Primarily, the question of divesting themselves of the right to collect taxes in their own States.

SHRI K. SANTHANAM: May I know if any of the States has been asking for th_e decentralisation of the amalgamation of excise and sales tax in respect of the three commodities? SHRI T. T. KRISHNAMACHARI: I do not think any demand has been made.

to Ouestions

SHRI V. M. CHORDIA; What is the policy of the Central Government for amalgamating central excise into sales tax and what is the Finance Minister's opinion about it?

SHRI T. T. KRISHNAMACHARI: The Finance Ministry's opinion is generally guided by the collective opinion of Finance Ministers of various States and in this matter the opinion is against any amalgamation.

BAN ON CONSTRUCTION OF ONE-ROOM QUARTERS

*427. SHRI R. K. BHUWALKA: Will the Minister of WORKS, HOUSING AND REHABILITATION be pleased to state:

(a) whether it is a fact that Government have decided to impose a ban on the construction of one-room quarters for lowpaid employees; and

(b) if so, what arrangements have been made to provide better accommodation to such employees?

THE MINISTER OF WORKS, HOUSING AND REHABILITATION (SHRI MEHR CHAND KHANNA): (a) and (b). Earlier, one room tenements were built for Class IV employees in the general pool. It has now been decided to provide two room quarters in all future constructions and about 800 two-room quarters with independent baths and W.C.'s are already under construction.

श्वी आर. के भुवालका : क्या मंत्री जी बतलायेंगे कि बंदिश लगाने का क्या कारण है ?

श्वी मेहर चन्द खन्नाः बंदिश तो हमने खोली है बजाय एक कमरे के हम दो बनाबेंगे।

श्वी ग्रार० के० भुवालका ः ग्रगर इन कम तन्ख्वाह वाले मुलाजिमों को दो कमरे का पलैट दिया जायगा तो उन से क्या ज्यादा किराया चार्ज किया जायेगा ? श्वी मेहर चन्द खन्नाः जो क्ला फोर के इम्प्लायीज हैं जिन के नाम हम एक कमरे के छोटे क्वार्टर देते हैं, उन के लिये दो कमरे के क्वार्टर का किराया मुकर्रर हो चुका है । ग्रौर हमारा रूल बना हुग्रा है ४४ ए, जिस के नीचे उनका किराया ऐसेस ोता है ।

SHRI B. D. KHOBARAGADE: May I know whether the programme of constructing more quarters will be hampered because more amount will have to be spent for constructing two-room quarters?

SHRI MEHR CHAND KHANNA: No, Sir.

श्री विमलकुमार मझालालजी चौरड़िया: क्या श्रीमान यह बतलायेंगे कि कई कर्मचारी जो एक ही कमरे में रहना पसन्द करते हैं और एक ही कमरे से ग्रपना काम चला सकते हैं ऐसे लोगों के लिये एक ही कमरे वाला क्वार्टर टनाने में शासन को क्या कठिनाई है और क्या दो कमरों का क्वार्टर बनाने से किराया नहीं बढ जायेगा ?

श्री मेहर चन्द खक्षाः मैंने अभी जवाब दिया कि क्या किराया होगा । अगर कोई एक कमरे क्वार्टर में रहना पसन्द करता है तो मैं मजबुरन उसको दो कमरे वाले क्वार्टर में नहीं ले जाऊंगा । लेकिन ग्राम तौर पर हर एक आदमी दो कमरे चाहता है, सोशल लिहाज से, तादाद के लिहाज से, आराम के लिहाज से । किराये का जहां तक ताल्खुक है, मैंने कहा कि गवर्नमेंट का एक फारमुला होता है, उसके मुताबिक किराया मुकर्रर होता है। हमारे मकानों की कीमत बहुत ज्यादा है, हमारी जमीन की भी कीमत है, लेकिन गवर्मेंन्ट सरवेन्ट को जो मकान मिलता है उसका किराया बड़ा हाइली सबसीडाइज्ड होता है ।

SHRI A. M. TARIQ: Sir . .

MR. CHAIRMAN: No Mr. Chandra Shekhar.

SHRI A. M. TARIQ: Not Mr. Chandra Shekhar; Mr. Krishna Chandra.

SHRI KRISHNA CHANDRA: Am I to understand that the rent of these two-room flats will be the same as for the single-room flats? Otherwise, what will be the difference?

SHRI MEHR CHAND KHANNA: I have already answered it, Sir.

MR. CHAIRMAN: ,1 am sorry, Mr. Krishna Chandra, I called you by wrong name. But a rose by any name smells as sweet.

شری-*ا*ے - **ای**م - طارق وزير صاهب سريد جانلا جاهتا که کها یه درست هے که کلاس مهن دو درجه هوتے ههن، ایک جهراس کاء اپیک دفتری کاء اور ان کلاس فور کے كرائے ملزمهن سے قدو اقسم کے ههر ۽ يعلي چهراسي رویئے کرایہ لہا جاتا ہے اور دفتری o رویهه کرایه لیا جاتا هے - یانے چنداسی کے دو رویدئے ههر ی **دان**دری سے ساڑھے یانچے روپیئے تو پہر کلاش فور کے لوگوں -انكا امتياز کيوں ہے که کرايه فرق ہے ۔ اس کے علاوہ میں یہ چاہتا ہوں کہ کیا ان کے کمروں ايد ينكها سركار لكاتي هے يا ان كو خرے سے لکانا پوتا ہے ؟

[श्री ए० एम० तारिक : मैं वजीरे साहिब से यह जानना चाहता हूं कि क्या यह दुरुस्त है कि क्लास फ़ोर मैं दो दर्जे होते हैं, एक चप्रासी का, एक दफ्त्री का, और इन क्लास फोर के मुलाजमीन से दो किस्म के किराये लिये जाते हैं, यानी चप्रासी से दस रुपये किराया लिया जाता है और दफ़्त्री से १५ रुपया लिया जाता है । पानी के चार्जज चप्रासी से दो रुपये लेते हैं, दफ़त्री से साढ़े पांच रुपय, तो फिर क्लास फ़ोर के लोगों में यह इम्तियाज क्यों है कि किराया में इतना फ़र्क है । इसके झलावा में यह जानना चाहता हूं कि इन के कमरों में पंखा सरकार लगाती है या उनको झपने ख्वचं से लगाना पडता है ?]

श्री मेहर चन्द खन्ना : जहां तक पहले सवाल का ताल्लुक है, दफ्तरी ग्राँर चप-रासो के बारे में, ग्रागर माननीय सदस्य उसके लिए ग्रालग से सवाल रखें तो उसकी इत्तिला मैं उनको जरूर दूंगा। जहां तक पंखों का ताल्लुक है, हम क्लास फोर के क्यार्टरों में कोई पंखे नहीं देते हैं। हमने यह फैसला किया है कि ग्रागर वे पंखा लेने के लिये कर्जा लेना चाहें तो हम उनको लोन देंगे लेकिन हम उनको पंखे प्रोवाइड नहीं करेंगे।

SHRI A. M. TARIQ: Sir, may I . .

MR. CHAIRMAN: I would request you to put some curb on your curiosity. I allow you three or four supplement-aries on your own questions *and* you want two or three on other questions also.

SHRI A. M. TARIQ: Sir, the Minister says something which provokes me to put another supplementary.

MR. CHAIRMAN: Refuse to be pro. voked.

SHRI A. M. TARIQ: Just allow me to be provoked now. In future I won't.

MR. CHAIRMAN: No; I won't go against my advice.

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SEIZURE OF UNDECLARED GOLD AND GOLH ORNAMENTS

*428. DR. A. SUBBA RAO: Will the Minister of FINANCE be pleased to state:

(a) the total quantity of undeclared gold bullion and ornaments of prohibited purity seized in the country for violations of the Gold Control Rules upto the end of October, 1963; and

(b) the names of the States where the violation of the Rules was high?

THE MINISTER OF FINANCE (SHRI T. T. KRISHNAMACHARI) : (a) The total quantity of all form_s of gold (bullion, ornaments and other articles) seized in the country for violation of Gold Control Rules upto the end of October, 1963 amounted to 755.44 Kilograms.

(b) Maharashtra, Gujarat and An-dhra Pradesh.

DR. A. SUBBA RAO: What is the estimated quantity of gold, bullion and nonornamental gold in the country ana what is the amount of declared gold, bullion and nonornamental gold so far?

SHRI T. T. KRISHNAMACHARI: Sir, an estimate was made by the Reserve Bank some years ago and it was said that according to that estimate, the reliability of which was not vouchsafed, there is Rs. 1750 crores worth of gold priced according to international price. The declaration of gold after the Gold Control Rules came into operation was of the order of about Rs. 28 crores, I think.

DR. A. SUBBA RAO: I wanted to know the estimated quantity of gold, bullion and non-ornamental gold in the country. May I know whether the Government has made any estimate about it and does this estimate of Rs. 1750 crores include only bullion and nonornamental gold or does it include also ornaments available in the country?